

aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith and resolves that the following ten members of the Rajya Sabha be nominated to serve on the said Joint Committee —

- 1 Shri A R Antulay
- 2 Prof Sourendra Bhattacharjee
- 3 Shri Dharamchand Jam
- 4 Shri Ghayoor Ali Khan
- 5 Shri Piare Lall Kuseel w/f  
Piare Lall Talib
- 6 Shri Lakshmana Mahapatro
- 7 Shri Piem Manohar
- 8 Shri Ajit Kumar Sharma
- 9 Shri Trihoki Singh
- 10 Di Rafiq Zakaria "

12 47 hr-

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

REPORTED HAND-CUFFING OF STUDENTS OF  
MEDICAL COLLEGE ROHTAK

**SHRI K LAKKAPPA (Tumkur)** I call the attention of the Minister of Health and Family Welfare to the following matter of urgent public importance and I request that he may make a statement thereon

"Reported threat of nation-wide agitation by the Indian Medical Association on account of harsh treatment and hand-cuffing of the students of the Medical College Rohtak"

**SHRIMATI CHANDRAVATI (Bhivani)** On a point of order

**SHRI VAYALAR RAVI \*\***

**श्रीवरी बलबंर सिंह (होशियारपुर) :**  
ये आपके काम हैं। आपके राज में क्या हुआ, पता है ?

**श्री वयालार रवि : (चिरमिकील)**  
आपके राज में अभी हो रहा है।

(Interruptions)

**MR SPEAKER** What is the point of order Madam?

**श्रीमती चन्द्रवती :** इस तरह से कोई भी मेम्बर किसी को नहीं बोल सकता है, यह मेरा प्वाएट आफ आर्डर है।

**श्री वयालार (कटिहार) :** जो माननीय वयालार रवि ने कहा \*\*यह एकसपज किया जाए। (स्थगित न)

**श्री हुकमदेव नारायण शर्मा (मयवती)**  
एमजसी में इन्दिरा गांधी के प्रागे सिर मुकान वाले प्राज आप सब का \*\* कहते हो और गला फाड़ कर बाल रहे हो।

(Interruptions)

**AN HON MEMBER** Let him withdraw it

**Mr SPEAKER** It is not proper to address a Member of this House in abusive language and that portion will be expunged

**श्रीमती चन्द्रवती :** जनाब, मेरा तो प्वाएट आफ आर्डर यह है कि यह जो मेडिकल कालेज का इश्य है, उसके बारे में एक हाई कोर्ट का जज इक्वायरी कर रहा है। मेरा यह प्वाएट आफ आर्डर है कि हाई कोर्ट का जज इस मेडिकल कालेज के बारे में इक्वायरी कर रहा है। अभी इक्वायरी चल रही है। जनाब, यही मेरा प्वाएट आफ आर्डर है।

MR. SPEAKER: This is not a point of order. (*Interruptions*).

SHRI VAYALAR RAVI: I will take the responsibility of proving her role in this whole episode. I have got proof. I am prepared to take that responsibility.

SHRI K. P. UNNIKRISHNAN (Badagara): We must find out what has happened. This Government has the moral responsibility to find out what has happened (*Interruptions*).

SHRI VAYALAR RAVI: If I am wrong I will give apology before the House.

SHRI K P UNNIKRISHNAN: Let him prove it.

SHRI A. BALA PAJANOR (Pondicherry): Unparliamentary words are not allowed. But accusing a Member is permitted. If a person has taken up the responsibility, let him do it (*Interruptions*).

MR SPEAKER: Whenever my attention is drawn to unparliamentary words, I invariably expunge it.

SHRI A BALA PAJANOR: If it is unparliamentary you can do it. If I say "you are a liar", that is unparliamentary. But if I say "you are on accused", that is not unparliamentary. Somebody

MR. SPEAKER: Will you kindly see Rule 352, which says:

"A Member, while speaking, shall not make a personal charge against any Member"

This is a broad rule. You cannot address any other Member saying, you are this, you are that. That is a personal ..

SHRI K. P. UNNIKRISHNAN: You cannot expunge it. He is prepared to substantiate it.

MR. SPEAKER: There is no question of substantiation at all. Even if it is a true statement, you cannot make it in the House because the rule prohibits you from doing it. (*Interruptions*).

श्री सुरज बान (अम्बला) : वहाँ सिर्फ लिमिटेड जुडीशियरी इन्क्वायरी है। दो अप्रैल से दो जून तक केम्पस में जो इंसीडेंट्स हुए हैं, वहाँ तक जुडीशियल इन्क्वायरी है। वहाँ डाक्टरों और स्टूडेंट्स को हथकड़ियां और बेडियां लगाई जा रही हैं। दो जून के बाद वहाँ बहुत कुछ हुआ है। उसकी चर्चा वहाँ होनी चाहिये।

MR. SPEAKER I have over-ruled her point of order

श्री सुरज बान : हथकड़ियों में अस्पताल के कमरे में पड़े हैं और वहाँ कार्ड ज्यूरीशियल इन्क्वायरी नहीं हो रही है।

MR. SPEAKER: You are not making a point of order. You are making a speech. It is not a point of order.

SHRI VAYALAR RAVI: Let her bring forward a privilege motion against me. (*Interruptions*).

MR SPEAKER: I will not give any advice.

The hon. Minister to reply to the Calling Attention.

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :  
आध्यक्ष महोदय . . . . .

SHRI K. GOPAL (Karur): Let it go on record that we are not protesting against the Minister replying in Hindi even though the hon. Member

raised the Calling Attention in English He can reply in Hindi. Let them understand our tolerance Let that go on record

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री कान्हास्वामी प्रसाद बाबू) : भारतीय मेडिकल एसोसिएशन द्वारा राष्ट्रव्यापी भ्रान्दोलन छेड़ने की धमकी के बारे में स्वास्थ्य और परिवार कल्याण मंत्रालय को कोई औपचारिक सूचना नहीं मिली है। तथापि ऐसी धमकी के पर्वे जिन पर भारतीय मेडिकल एसोसिएशन का नाम है कल उस शहर में बाटे गए बतलाए जाते हैं।

मेडिकन कालेज रोहतक के छात्रों की हथकड़िया 27 जुलाई 1978 को उतार ली गई वताई जाती है। हथकड़िया लगाने पर प्रधान मंत्री ने चिन्ता व्यक्त की है और वे राज्य सरकारों को लिख रहे हैं कि हथकड़िया केवल बार-बार अपराध करने वालों अथवा अन्य ऐसे मामलों में ही लगाई जाए जहाँ अधिकारी का अपराधियों द्वारा भागने की कोशिश की जाने की आशंका हो। राज्यों में चिकित्सा शिक्षा से भारत सरकार का सीधा कोई संबंध नहीं है। तथापि, स्थिति की गम्भीरता के कारण और खास कर जन-प्रतिनिधियों को देखते हुए प्रधान मंत्री जी ने कुलपति (वाइस चांसलर) से परामर्श करते हुए स्वास्थ्य सेवा महानिदेशक को इस समस्या के तथ्य जानने के लिए कहा। तदनुसार 30 और 31 जुलाई 1978 को वेइस कालेज में तथा उस जेल में गए जहाँ संबंधित शिक्षकों और छात्रों को नजरबन्द रखा हुआ है। उन्होंने जो रिपोर्ट पेश की वह कल ही मिली है और उसका अध्ययन किया जा रहा है। हरियाणा सरकार ने, जिसने इस संबंध में सम्पर्क किया गया था, बतलाया है कि भद्रालती जाच के आदेश दे दिये गये हैं और पंजाब तथा हरियाणा उच्च न्यायालय के एक न्यायाधीश ने इस मामले में पहले ही

आवश्यक जांच शुरू कर दी है। धारा 307 के अन्तर्गत आरोपों का जवाब देने के लिए 30 डाक्टरों और 66 छात्रों को हिरासत में रखा गया है और यह मामला न्यायालय में पड़ा है। ऐसी परिस्थितियों में यह भ्रान्दोलन, हड़ताल और इनके फलस्वरूप हुई गड़बड़ियाँ किन परिस्थितियों में हुईं और वे किस प्रकार की और किस हद तक की थी, इन सब बातों को जानने के लिए सरकार को भद्रालती जाच की रिपोर्ट की प्रतीक्षा करनी होगी। नजरबन्द डाक्टरों और छात्रों के विरुद्ध मामला न्यायाधीन होने के कारण सरकार यह मत व्यक्त करने में अममर्थ है कि वे लोग अपराधी हैं या निरपराधी। इससे सत्था में और उस अज्ञात में सामान्य स्थिति लाने में सबसे अधिक सरकार हरियाणा सरकार से निरन्तर सम्पर्क बनाए हुए है।

SHRI K LAKKAPPA (Tumkur)  
Mr Speaker, Sir, yesterday there was a lot of commotion in the House when we waved these newspaper reports showing photographs of handcuffing of medical students who are carrying on a rightful and legitimate agitation against all sorts of things happening in the Medical College in Rohtak, in support of their legitimate demands and demanding a course of action against the mismanagement of the Medical College

SHRI RAJ NARAIN (Rae Bareilly)  
On a point of information  
अब बार कब का है और यह घटना कब की है ?

MR SPEAKER He is giving information, not I I cannot give any information I do not know anything except what I have read in the newspapers

श्री राज माराथण जब सदन में एक बात कही जा रही है तो क्या सदन को यह

[श्री राज नारायण]

जानने का अधिकार नहीं है यह बटना पुरानी है या नई है और किस तारीख को यह बटना है।

SHRI K. LAKKAPPA: I can answer Mr. Raj Narain.

MR. SPEAKER: You are not answering him.

SHRI K. GOPAL: He is not the Health Minister now. Is he replying to the Calling Attention?

SHRI K. LAKKAPPA: In the last 15 to 16 months we have been witnessing uncivilised, barbarous actions on every section of the Society after the Janata Party came to power—because they are the defenders of civil liberty, they are the defenders of the Constitution, they are the defenders of democracy and the rule of law?

Sir, you will quite remember what they had stated on the floor of the House. Handcuffing and hand-cuff parade is a barbarous act this is what the Prime Minister had said a hundred times on the Floor of the House. But today, the Haryana Government and the Haryana Chief Minister can be compared to no other than President Amin of Uganda who turned over power to his first wife and went for a jaunt? Yesterday they were comparing with Mussolini and Hitler and all those people and that is why I am comparing the satellites around Delhi... (Interruptions). If I use a language worse than what you are doing?

The Janata Government is worse than uncivilised and barbarous—as demonstrated by the system that prevails around Delhi and the facts that we can witness in and around Delhi. After all, whether it is Bansilal or Devi Lal, the system is the same. The President of the Janata Party defends another 'Lal', viz. Devi Lal, but, under the very nose of Devi Lal, this has been perpetrated.

I would like to read something for the benefit of this Hon. House to show that the Medico's problem was a very simple one. The agitation is going on for the last three to four months and it was brought to the notice of the State Government concerned and the Central Government, and I do not know how the Hon. Minister has stated that the state-wide agitation 'has not been reported to us'. In every paper it was reported; in every communication it was reported,—and none other than the Prime Minister has said this! The Director-General, Health Services, Mr. Shankaran, also visited the place.

I would like to quote what the prevailing situation is in the Rohtak Medical College and its precincts. We can see that such atrocities, in a civilised word, are going on today under the leadership of the octogenarian Leader Morarji Bhai

"A large number of medical students and junior doctors, from Delhi and neighbouring states, braved intermittent showers to march from Sucheta Kripalani Hospital to Boat Club in a show of solidarity with the striking students of Rohtak Medical College .."

"The Medicos, who included a fair smattering of women, urged the Prime Minister to intervene and restore normalcy to the Rohtak Medical College campus. They highlighted the "inhuman atrocities" being inflicted on the students and condemned the manner in which students were being handcuffed and clapped in let irons by the Haryana police...."

The Haryana Police is under the control of whom? It is under Devi Lal and he is nurtured by none other than Shri Chandrasekhar. I do not know whether the Memorandum sub-

mitted by these students has reached your office or not, because it is stated

"The rally terminated with the submission of the memorandum to the Speaker of the Lok Sabha"

Addressing a Press conference, they have said that the memorandum had sought to highlight the manner in which the hospital wards had been turned into jail wards'

MR SPEAKER Now it is Lunch time, you may continue later The House stands adjourned till 2 o'clock  
13 hrs.

*The Lok Sabha adjourned for Lunch  
till Fourteen of the Clock*

*The Lok Sabha re-assembled after  
Lunch at Six Minutes past Fourteen  
of the Clock*

[MR DEPUTY SPEAKER in the Chair]

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE  
—Contd

REPORTED HAND-CUFFING OF STUDENTS OF  
MEDICAL COLLEGE, ROHTAK

MR DEPUTY SPEAKER Yes, Mr. Lakkappa

SHRI K LAKKAPPA (Tumkur) I was referring to the manner in which the administration of Haryana State and its police was handling the peaceful *Satyagraha* and the peaceful agitation of the medical students of Rohtak Yesterday the hon Members over there were very vehement about the black-deeds of emergency Sir, I would like to substantiate and consolidate before you, putting forth the points whereby you will see the 'Black Hole of Calcutta' that is being perpetrated throughout Haryana under the leadership of Mr Devlil who is

also nursing another Lal in Mr. Hardwarilal, the Vice-Chancellor of the Rohtak University

AN HON MEMBER We had one Bansilal

SHRI K LAKKAPPA Sir, these are the Lals running the Haryana Government Now, to quote the barbarous and uncivilised and unethical attitudes towards these students—I am very happy the Prime Minister is here—addressing a press conference, the leaders of the agitation by the Haryana State Medical Teachers' Association and the Medicos Co-ordination Committee, have highlighted the brutal manner in which the agitation was sought to be suppressed and they have drawn a parallel with the 'Blackhole of Calcutta' while describing the plight of the students arrested on June 26 They have also submitted a memorandum As many as 48 students who courted arrest by defying prohibitory orders on that day were kept in a small cell The description is very interesting They were kept in a small cell measuring 11' x 7' in a police station in Meham situated about 30 kms from Rohtak Is there any civilised government in Haryana? Is there any rule of law? Is it not a wrongful confinement? Is this the way of treating the students who are agitating for their just and reasonable demands and for a reasonable cause and for redressal of their grievances?

The Haryana Government have gone back on their promise and even the normal human treatment was not meted out to these boys No food was supplied, no water was supplied and they were treated as brutal criminals.

After several agitations and hard struggle they entered into a formula which was mooted by no less than the Chief Minister and the Cabinet Sub-Committee The Cabinet Sub-Committee has taken a decision to adopt a formula, a peaceful formula to meet the three important demands

[Shri K. Lakkappa]

of the agitators and ultimately how it was defined and how they went back is another history that I would like to narrate.

MR. DEPUTY SPEAKER: The hon. Member's time is up.

SHRI K. LAKKAPPA: This is very important. I tell you, Sir and it will also be very interesting to see how the Haryana government is being run and especially how the administration of this University of which Mr. Hardwar Lal is the Vice-Chancellor and how such atrocities have increased especially in the last four months with the active connivance of the Police officers, the civil servants and also the leaders of political organizations including the Janata Party President. Our government here, headed by Mr. Morarji Desai is all along telling that they will not interfere in the State administration. To quote the prominent ruling party leaders as well as the Central Cabinet Ministers, they have repeatedly pointed out that the party organization and its office-bearers should not interfere in the functioning of the government.

"In fact a direct interference by partymen in Government administration is unprecedented in the 30 years history of Indian democracy. It was, therefore, with utter shock that we witnessed the events at the Canal Rest House, Rohtak on June 2, 1978 ... (Interruptions).

I shall give another case.

MR. DEPUTY-SPEAKER: Mr. Lakkappa, what are you reading from?

SHRI K. LAKKAPPA: I am quoting the facts. This is about the Medicos Strike. You want to know the title of this book.

I shall lay it on the table with your permission. Let Prof. Mavalankar know this. I further quote:

"It was, therefore, with utter shock that we witnessed the events

at the Canal Rest House, Rohtak on June 2, 1978 where the Cabinet Subcommittee was camping. Mrs. Chandrawati, the Haryana State Janata Party President led a protest by 200 university students, outsiders and a few doctors. The three ministers were threatened, abused and humiliated by the crowd and were warned not to make the Chief Minister's decision public."

The goondas from outside were brought and they were humiliated. Probably, the inner conflict of the Janata Party must have been operating there. Why should there be such an interference in the University? They were warned not to make the Chief Minister's decision public. Thereafter, when the Government decision was made public ...

MR. DEPUTY-SPEAKER: Mr. Lakkappa, we are not discussing the memorandum here. You have already drawn the attention.

SHRI K. LAKKAPPA: I am giving more facts.

MR. DEPUTY-SPEAKER: You cannot take unlimited time. There may be many number of points. But the time is limited.

SHRI K. LAKKAPPA: Uncivilised and jungle law prevail in this country.

MR. DEPUTY-SPEAKER: I give you two minutes more. Then, you should conclude.

SHRI K. LAKKAPPA: Sir, the agitation is by the students. It was rightly agitated by them because of the maladministration, wrongful appointment as also favouritism, nepotism, regionalism and communalism perpetrated by the Vice-Chancellor who has struck a direct deal with the Chief Minister. When he was removed as an M.L.A. he said 'I am going to expose all the charges against you'. Then immediately he compromised to appoint him as Vice-Chancellor. He is

perpetrating the crimes. The question is: whether the Prime Minister has given any direction

MR DEPUTY-SPEAKER. You have asked so many questions You will have to end also

SHRI K LAKKAPPA There is too much interference How our democracy will function peacefully within the corners of the Rules of Procedure

MR DEPUTY-SPEAKER Democracy cannot function with an unlimited time

SHRI K LAKKAPPA Mr Deputy-Speaker, Sir I appeal to you and all the hon Members to support me Look at the manner in which the treatment is meted out to the students This is not only a matter concerning Haryana but it is the reflection of the Janata Government's policy in dealing with the matters concerning the students agitation in an uncivilised way

MR DEPUTY-SPEAKER You put your question within two minutes You cannot go on like this

SHRI K LAKKAPPA I am putting the question What are the compelling reasons, that the Cabinet Sub-Committee

MR DEPUTY-SPEAKER That is not the question

SHRI K LAKKAPPA I am putting the question What are the compelling reasons of the Cabinet Sub-Committee's report which could not be implemented and is delayed? I want to know further whether it is also a fact that there was interference by the President of the Janata Party and by a group of Ministers in connivance with Shri Hardwar Lal Vice-Chancellor of the University not to respect the decision of the Sub-Committee Report Secondly why the legitimate grievances of the victimised medical students have not been met inspite of

the decision having been taken? Thirdly, why the medical college should not be de-linked from the university inspite of the charges levelled against the Vice-Chancellor of the University? and Fourthly, how is it that the Prime Minister's directions issued more than a year ago against the use of hand-cuffs has not been followed by the Chief Minister of Haryana and its administration and the same have been violated? I would like to know whether this Government would have a comprehensive enquiry conducted into all these charges and meet the demands of the students

THE PRIME MINISTER (SHRI MORARJI DESAI) May I say, Sir what has happened in Rohat is certainly very painful I have no doubt about it in my mind Some students and doctors had seen me much earlier and I had referred the matter to the Chief Minister of Haryana The difficulty of the Central Government in this matter must be understood It is not possible for me to interfere in the inner working of States beyond giving advice and telling them what I think is right in certain matters This is a matter which is entirely within the purview of the State

Then I also got in touch with the Chancellor and asked him to make an enquiry I found here were two groups giving conflicting reports and it became difficult for me to come to any conclusion Yet a compromise was reached on 2nd June and the strike was called off Then again some people upset the compromise and vitiated the whole atmosphere and again the whole thing flared up Then I suggested to the Chief Minister to appoint a judicial enquiry so that we know exactly all the facts and then we can come to a conclusion He has appointed a High Court judge to go into the whole affair It is difficult for me therefore just now to say this or that as regards the merits of the whole matter There are cases which are pending trial

[Shri Morarji Desai]

The hand-cuffing came to my notice only about five days ago when the students and doctors came to me and gave me the photographs. The same day the Chief Minister saw me and I gave him the photographs. I said: 'this is what is happening in your State. I cannot understand. He went immediately and took action to see that that is undone. These things ought not to happen, I have no doubt about it. I do not know why people should be hand-cuffed at all. Somehow this system crept in during the last 5-6 years. It was not there for some time. Again it has crept in. The police have got into that kind of habit or some time directions are also given by some other people. I cannot say that it is so innocent as all that. It is inhuman to do this kind of a thing. We shall try to see that this is stopped altogether wherever it happens. We shall try our level best to do that. We have now to wait for the report or the findings of the High Court judge. I did send the Director General of Health Services with the consent of the Vice-Chancellor. He has come and given me a long report. It is about thirty pages. I have to go through it. I did not have much time. I will go through it. But I do not know how I can act just now as long as the High Court judge is inquiring into it. I am trying to see that the inquiry is completed very quickly so that we end the whole thing. I hope in the meanwhile that quiet will be restored and for that I am trying to get in touch with the Chief Minister to find out how best complete normalcy in the working of the college could be restored. That is what I would try to do. That is all that I can say in the matter.

SHRI VAYALAR RAVI: Mr. Deputy-Speaker, Sir, I really appreciate and I pay my respect to the hon. Prime Minister for the words expressed by him. He has expressed his concern on the whole matter. So, Sir, I think, I have not much to speak about . .

MR. DEPUTY-SPEAKER: That is the correct attitude.

SHRI VAYALAR RAVI: There are only two points on which I would like to speak. I do not want to go into the whole history of the agitation because the Prime Minister is very much aware of it. It has appeared in the Press also. For the benefit of the House, I would like to quote only one portion regarding the demands of these students. The demands were made by the students early in April. There were only three demands. The chief reasons for their resentment were the following:—

- (1) A spate of irregular appointments and promotions in the Medical College starting from July 1977.
- (2) The decision to build University Offices, Residences and Hostels in the Medical College, and
- (3) Mishandling of Students and other Funds."

Sir, these are very small demands. And, after a long agitation, on June 2, a settlement has come. The settlement was decided by the Chief Minister himself. Probably the Chief Minister took interest after the Prime Minister enquired into the matter. The Chandigarh report mentioned the agreement reached. The three major decisions announced were the following:—

"(1) Complete autonomy of the Medical College directly under the Chancellor M.D. University totally outside the control of the Vice-Chancellor and the University Bodies;

(2) No victimisation of any one connected with the strike; and

(3) A Judicial Inquiry into the violent incidents in the Medical College Campus from April 12 to June 2, 1978."

This was the agreement reached. The demands of the students were very simple. They must implement this

agreement, nothing more. What happened in between was this. We are pained to see this. Here I want to quote one thing from the Organiser. This is a weekly run by the supporters of the Ruling Party. It says:

"This Medical College is being run by outsiders for outsiders and it should be closed for 3 years, declared Shrimati Chandravati, President of the Harayana State Janata Party."

Nobody will dispute this. Thus is what is happening in between. This is a State run by the ruling party at the Centre. After the Prime Minister has expressed his concern and referred the matter to the Chief Minister for arriving at a settlement, I cannot understand how the President of a State Unit of the Janata Party could make such a kind of statement and create problems. It is very unfortunate that the President of the State Unit of the Janata Party said: "Throw out every outsider. Sir, we are living in this country where the unifying force is the Central Government. The ruling party of the Central Government must be the unifying force of the entire nation. No responsible person of a State Unit can come and say: "Throw out those outsiders who are coming from the south or some other area".

So, this is my point, Sir. Later on the hon. Prime Minister sent a circular. On the previous occasion, I produced a photo of a boy of Meerut. This boy was shot at in the campus of the polytechnic and that boy was chained to his bed in the hospital. Then I believe the Prime Minister took it upon himself and he sent a circular also. Unfortunately it is not being obeyed by Mr. Devi Lal. I don't want to use any words against him. It is a promotion from 'B' to 'D'—from Bansial to Devi Lal— not much difference in content.

Now, the statement given by the Minister....

SHRI VASANT SATHE: B to C and D. C means Chandravati.

SHRI A. BALA PAJANOR: D means Desai also.

SHRI VAYALAR RAVI: I request the Prime Minister to be kind enough to look into it. There is one point. I have got information on this. Section 307 of the Cr. P.C. is regarding attempt to murder. This has been incorporated there. I do not want to go into the merit of the case. After they moved the bail petition, that was added to the F.I.R. I wish the Prime Minister, who was an administrator for a long time both in a State and in the Centre, used his conscience and sense of law and see that these 30 doctors and 60 students are in the custody not under 307. 96 people tried to kill. Whom? Is it Mr. Hardwari Lal or Mr. Devlal? Are these 96 doctors going to kill them? This is the charge framed against them. I cannot call it bogus because it is *sub judice*. These medical students and the doctors numbering 96 have been beaten up and they have been handcuffed. They have been kept in jail in a small cell. Sir, in my State, in Kerala, many years ago—when I was not born—the Mopla rebellions killed so many innocent people. At that time a notorious tragedy happened. Hundreds of patriots were taken in wagons and they were tortured. They died in wagons. It may be called "wagon tragedy". It was like a "black-hole" tragedy.

SHRIMATI AHILYA P RANGNEKAR (Bombay North-Central): Mr. Rajan was murdered during emergency when your party was running the Government.

SHRI VAYALAR RAVI: In West Bengal, my friends were killed by these people. Do not tell me about that (*Interruptions*). The second point which I want to make is about the judicial enquiry. I wish the hon. Prime Minister looked into the terms of reference and saw whether these terms of reference included every aspect or only the demands of the students included. The terms of reference should include the entire aspect of attacking the students by the goondas, by the hired goondas, threat, continuous victimisation, dismissal of the Director or the Principal, arrest



उनको जोड़ना बहुत ही शर्षगत है। यह विषयविद्यालय सचमुच अष्टावार का अखाडा है और वहाँ से परेशान हो कर मैडीकल कालेज के छात्रों ने मांग की कि इससे हमको असम्बद्ध कर दिया जाए और इस मांग को स्वीकार कर लिया गया। कैबिनेट की सब कमेटी के द्वारा इसको स्वीकार कर लिया गया। उसका टेप भी माननीय प्रधान मंत्री जी को सुनाया गया ऐसी भी खबर है।

दूसरी मांग यह स्वीकार की गई कि विक्टिमाइजेशन न किया जाय। बहुत से अध्यापकों को मुआफित कर दिया गया था बहुत से छात्रों और अध्यापकों पर 307 बर्बरह के मामले चल रहे हैं। यह तय किया गया कि उनको भी विक्टिमाइज न किया जाए।

तीसरी मांग यह स्वीकार की गई है कि जो हिंसक घटनाएँ हुई हैं उनकी न्यायिक जांच की जाएगी।

ये तीन बातें स्वीकार कर ली गई थी। लेकिन केवल एक को अर्थात् न्यायिक जांच वाली बात को ही कार्यरूप दिया गया और बाकी दो बातों की अवहेलना कर दी गई। उम्मा कर दी गई ये दो मांगे महंवि दयानन्द यूनिवर्सिटी में अलग करने और विक्टिमाइज न करने के बारे में भी जिनको मान तो लिया गया था लेकिन लागू नहीं किया गया। इस चीज को लेकर उन लोगों ने सत्याग्रह शुरू किया। सत्याग्रह करने वालों के साथ जो बर्बरतापूर्ण व्यवहार हुआ उसके लिए हम सब का सिर शर्म से नीचे झुक जाना चाहिये। 48 लोगों को 11 फीट लम्बी 7 फीट चौड़ी कोठरी में बन्द रखा गया तीस बटे जहाँ पानी बिजली तक का प्रबन्ध नहीं था। 29 लोगों को रोहतक लोक प्रप में बन्द करके रखा गया। यह बर्बरता नहीं तो और क्या है कि उनको ले जाकर अस्पताल में भरती करना

लेकिन उनके पैरों में बेडियाँ डाल देना। ऐसा कभी अंग्रेजों के जमाने में भी नहीं हुआ था। मैं गौधा के सत्याग्रह में भाग लेने गया था। मेरी हड्डियाँ तोड़ दी गई थी, आँख फोड़ दी गई थी लेकिन हथकड़ी नहीं डाली गई थी। सालाजार की भी दृढ़ता बर्बर और अमानुषिक सरकार नहीं थी, उसने भी इस तरह का काम नहीं किया था कि अस्पताल में बेडियाँ डाल कर रखा जाए। ऐसा काम वहाँ भी नहीं किया गया था जो यहाँ किया गया। इसके लिए जो पुलिस अधिकारी जिम्मेदार हैं उनको तुरन्त लम्बा होनी चाहिए। मैं प्रधान मंत्री जी की कठिनाई को समझता हूँ। वह गजब सरकार का मामला है। केन्द्रीय सरकार अधिक इस मामले में नहीं कर सकती है। लेकिन पुलिस के जो उच्चाधिकारी हैं जैसे आईपीएस के अधिकारी हैं, डीआईजी होंगे एसपी होंगे उनकी यह जिम्मेवारी है। यह बात आज सामने नहीं आई है। 26 जून की यह घटना है। आज एक महीना और एक सप्ताह बीत चुका है। 29 जून को इंडियन मैडिकल एमोसिएशन के जनरल सेक्रेटरी डा० गर्ग ने सरकार को तथा बादम चासलर को भी लिखा था कि हमको विवश न किया जाए कि हम अखिल भारतीय स्तर पर कोई आन्दोलन शुरू करें। माननीय प्रधान मंत्री जी ने अपील की है कि आन्दोलन नहीं करना चाहिये। मैं भी मानता हूँ कि मही करना चाहिये लेकिन ऐसा करने के लिए उनको विवश भी नहीं किया जाना चाहिये। आखिर वे करे तो क्या करे। अगर कहीं सुनवाई न हो तो वे क्या करे? 29 जून को लिखा गया था पत्र। आज एक महीना और एक सप्ताह बीत गया है। आज चार अगस्त है। आज तक कोई सुनवाई नहीं हुई है। उनको जो मांगे स्वीकार भी कर ली गई थी उनको भी लागू नहीं किया गया है। अब वे करे तो क्या करे। कल कितने ही डाक्टरों ने, मैडिकल कालेज के छात्रों ने और न केवल हरियाणा के बल्कि हिमाचल और पंजाब आदि के भी डाक्टरों

[श्री यमुना प्रसाद शास्त्री]

ने धाकर यहाँ एक बड़ा प्रदर्शन किया था। उनको इस तरह का काम करने के लिए विवश किया जा रहा है। आखिर वे करें तो क्या करें। महात्मा गांधी ने भी कहा था कि अन्याय सहन करने वाला सब से बड़ा पापी है। अन्याय करने वाला पापी है लेकिन अन्याय को सहन करने वाला उस से भी बड़ा पापी होता है। इसलिए अन्याय को बरदास्त न किया जाए। जो अन्याय के खिलाफ इस तरह का संबंध करना चाहते हैं उनकी निन्दा कैसे की जाएगी? इसलिए प्रधान मंत्री जी से प्रार्थना करके यह सवाल पूछना चाहता हूँ कि क्या आप जो वह दो मांगें और स्वीकार कर ली गई थी 2 जून को उनको भी आप लागू करायेंगे—(1) मेडिकल कालेज को महर्षि दयानन्द यूनिवर्सिटी से भ्रग कराने की कृपा करेंगे, और (2) क्या आप विक्टिमाइजेशन को रोकेंगे। और जिन पुलिस अधिकारियों पर यह कलंक है हथकड़ी लगाने का, उन जिम्मेदार पुलिस अधिकारियों को आप तुरन्त वहाँ से हटायेंगे, तथा सामान्य स्थिति लाने के लिए एक और आदेश देंगे, उनको सूझाव देंगे, कि जो छात्रों पर मुकदमें चल रहे हैं उनको आपस से लिया जाए ताकि सखमुच में सामान्य स्थिति कायम हो सके। इन प्रश्नों का उत्तर मैं प्रधान मंत्री जी से चाहता हूँ।

SHRI MORARJI DESAI: I cannot say that I will do what I have been asked, by the hon. Member. It is not possible for me to do it just now. I will see that the Judge enquires into everything that has happened uptill now. But the situation has become very complicated. Now it has led to a quarrel between rural students and urban students since 2nd June. All these things must settle down. There is reason to believe that this is created by some interested people. Otherwise, why should there be this division between students? I will try, however, to settle the differences as best as possible.

श्री राज बिलास पतसवाल (हाजीपुर):  
उपाध्यक्ष नहीबय, माननीय प्रधान मंत्री जी ने सदन की भावना को देखते हुये और इन्होंने जो सदन में धाम्भासंन दिया उसके बाद मैं नहीं समझता कि कोई प्रश्न पूछने लायक है। लेकिन फिर भी जो हथकड़ी लगायी गई या छोटी सी जेल में बन्द करना, जेल के कष्ट का अनुभव उतनी को हो सकता है जो जेल गया हुआ हो, हमारे प्रधान मंत्री जी गये हुए हैं, मैं माननीय लाकप्पा जी के लिए कह रहा हूँ, तो हम लोग जेल गये हैं और जब हम दो, तीन आदमी इक्कठा जेल के एक छोटे से कमरे में बन्द कर दिए जाते थे तो कितनी तकलीफ़ होती थी यह हमें भ्रच्छी तरह से मालूम है। लेकिन यहाँ तो 48 आदमियों को एक छोटे से कमरे में बन्द कर दिया गया, पानी तक उनको नहीं मिला हथकड़ी लगाये हुए है, पांव में बेड़ी डाले हुए हैं, इससे बढ़ कर धर्मनाक स्थिति नहीं हो सकती। फिर भी प्रधान मंत्री जी ने स्थिति को गम्भीरता को समझते हुए, जब कि हमारे स्वास्थ्य राज्य मंत्री यहाँ मौजूद हैं, लेकिन प्रधान मंत्री जी ने ही जवाब दिया, इसके लिये मैं धन्यवाद देता हूँ।

तो मैं सदन के सामने दो, तीन बातें रखना चाहता हूँ। पहली बात यह कि न सिर्फ़ रोहतक में बल्कि देश के विभिन्न भागों में ध्राये दिन छात्रों की हड़ताल की सूचनायें मिलती रहती हैं। दिल्ली का मामला थोड़े दिन पहले उठा था, उसके बाद, उत्तर प्रदेश, बिहार और झलीगढ़ के छात्रों का मामला उठा था। इस प्रकार एक के बाद एक किसी न किसी जगह का मामला चलता है और उसका कोई स्थायी समाधान नहीं है। मैं धर्मी देख रहा था किसी ने रिसर्च की है उसमें दिया हुआ है कि देश में कुल डाक्टर 1 लाख 40 हजार हैं। 80 प्रतिशत डाक्टर सिर्फ़ 20 प्रतिशत महरी जनता की सेवा करते हैं और 20 प्रतिशत डाक्टर 80 प्रतिशत देहात की जनता की सेवा में लगे हुए हैं। एक मेडिकल छात्र पर पढ़ाई के दौरान एक लाख, सवा लाख रुपया खर्च होता है।

12,500 डाक्टर प्रतिवर्ष देश में तैयार होते हैं। 90,000 शानीय जनता के पीछे एक डाक्टर है। शहर में एंबरेज प्रति 5 हजार के पीछे एक डाक्टर है, लेकिन देहात में 28,000 के पीछे और कहीं दूर देहात में तो 50,000 के पीछे एक डाक्टर है। फिर भी उतनी ही कमी है।

मैं माननीय प्रधान मंत्री से यह पूछना चाहता हूँ कि भविष्य में फिर रोहतक में इस तरह की घटनाएँ न घटें, उसके लिए सरकार क्या कदम उठाने जा रही है और जब 3 माससे यह मामला चल रहा था तो अब तक कार्यवाही क्यों नहीं की गई जिसके यह भयकर परिणाम हुए और गिरफ्तार लोगों को कब तक रिहा किया जायेगा? जिन पुलिस अधिकारियों ने इतनी बर्बरतापूर्ण नीति अपनाई है, उनके खिलाफ क्या कार्यवाही की जायेगी?

श्री मोरारजी देसाई इतना कहने के बाद भी क्याकि नाम लिया गया है इसलिये बोलना ही चाहिए, इसीलिए कुछ बातें उन्होने कह दी। मैंने वह धाँवर से सुन ली, मगर इतने धाँवर से उसको स्वीकार नहीं कर सकता, यह जरूर देखना कि क्या करना है, मैंने कहा ही है इससे ज्यादा कुछ नहीं कह सकता।

SHRI B RACHALAH (Chamarajaganagar) Sir after having heard the assurance given by the hon Prime Minister I feel like asking only one or two questions I must congratulate him for this assurance The first question is that he has already promised to ask the judicial judge to go into the gamut of the incidents that took place up-till-now The second question is that outsiders are ruling the College At the time of starting the Medical College whether it is not a fact that some of the doctors from other States like Delhi UP Punjab West Bengal and so on were recruited and even some of them went to the extent of resigning and wanted to go back to their parent States were not allowed to go Now to say that outsiders are ruling the Medical College does not stand the reason Whether it is not a fact that

they were recruited at the time of starting the College and their services were secured at that time The other point is that Mr Hardewari Lal was elected as MLA to the Haryana Legislature After confronting with Mr Devi Lal the Chief Minister of Haryana he said that he would publish a book on how Mr Devi Lal came to occupy the high office of Chief Minister of Haryana from Chotti Lal Village to Chandigarh Having realised the difficulty involved in it Mr Devi Lal seems to have offered him a high office and therefore he has been biased politically As far as his background is concerned he does not seem to have any academic interest and therefore he has been responsible for creating tension amongst students and the staff members he has been also responsible for appointing a large number of people irregularly not in accordance with the rules and also giving promotion to only one particular caste that is jat community as against others Is it not a fact I want to know from him?

SHRI MORARJI DESAI I would like to say one thing that no Indian is an outsider in any State in this country If anybody says that, he does not seem to realise the obligations in our Constitution He cannot be called a good Indian citizen That is all I can say I cannot do anything more just now Until the whole thing is properly enquired into and finished I can say nothing That is all that I can say

14 45 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SEVENTH REPORT

श्री राम नरेश कुशावाहा (सालेमपु) मैं सभा की बैठको से सदस्यों की अनुपस्थिति सम्बन्धी समिति का सातवा प्रतिवेदन प्रस्तुत करता हूँ।